HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

FRIDAY, THE TWENTY FIRST DAY OF MARCH
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT APPEAL NO: 1133 OF 2024

Writ Appeal under clause 15 of the Letters Patent preferred against the order dated 18-01-2023 in W.P No. 13262 of 2015 on the file of the High Court.

Between:

1. The State of Telangana, Rep by its Principal Secretary, Revenue Department, ULC, Secretariat, Building, Hyderabad.
2. The Special Officer and Competent Authority, Urban Land Ceiling Hyderabad, III floor, Chandravihar, Nampally, Hyderabad.
3. The District Collector, Ranga Reddy District at Lakdikapool, Hyderabad (Presently Medchal-Malkajgiri District Anthaipally Village)
4. The Revenue Divisional Officer, Malkajgiri Division, Ranga Reddy District (Presently Medchal-Malkajgiri District) Hyderabad.
5. The Tahsildar, Alwal Village, Malkajgiri Mandal, Ranga Reddy District, (Presently Medchal-Malkajgiri District), Hyderabad

...APPELLANTS/PETITIONERS No.1 TO 5
IN W.P.No.13262 OF 2015

AND

1. Sri. Sriramshetty Srinivasa Rao, S/o S.Venkateshwara Rao Aged about 67 years, Occ. Managing Director - APITCO Ltd (Rtd)
2. Smt. Sriramshetty Rama Devi, W/o. Srinivasa Rao, Aged about 60 years, Occ.House Hold
3. Sri. Sriramshetty Rajesh, S/o. S.Srinivasa Rao Aged about 38 years, Occ. Private Service

All are R/o H.No.3-4-827, Flat No.402, Sai Surabhi Laxmi Apartments, Barkathpura, Street No.1, Hyderabad - 500036

...RESPONDENTS

IA NO: 2 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to Suspend the operation of the order of the Hon'ble Single Judge in WP No.13262 of 2015, dated 18-01-2023.

Counsel for the Appellants: SRI H.SOMAIAH EZRA SHASTRI, GP FOR ASSIGNMENT

Counsel for the Respondents: SRI A.VENKATESH, SENIOR COUNSEL FOR SRI P.SRI HARSHA REDDY

The Court made the following: JUDGMENT

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT APPEAL No.1133 of 2024

JUDGMENT *(Per the Hon'ble the Acting Chief Justice Sujoy Paul):*

Sri H. Somaiah Ezra Shastri, learned Government Pleader for Assignment, for the appellants and Sri A. Venkatesh, learned Senior Counsel represents Sri P. Sri Harsha Reddy, learned counsel for the respondents.

2. Learned counsel for the parties, at the outset, submitted that the impugned order passed in W.P.No.13262 of 2015 dated 18.01.2023 is similar to the order passed in W.P.No.24552 of 2008 dated 17.03.2011 which was interfered with by a Division Bench of this Court in W.A.No.28 of 2014 and the matter was remitted back to the learned Single Judge for fresh decision. Thus, it is jointly prayed that similar order may be passed.

3. Accordingly, for the reasons mentioned in the judgment passed in W.A.No.28 of 2014, the impugned order dated 18.01.2023 passed by the learned Single Judge is **set aside**. W.P.No.13262 of 2015 is remitted back to the learned Single Judge to decide the matter afresh.

4. The Writ Appeal is **disposed of**. It is made clear that this Court has not expressed any opinion on merits of the case. No costs.

Interlocutory applications, if any pending, shall also stand closed.

SD/- T KRISHNA KUMAR
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To

1. The Section Officer, Non Service Section, High Court for the State of Telangana, at Hyderabad. [OUT]
2. Two CCs to GP FOR ASSIGNMENT, High Court for the State of Telangana, at Hyderabad. [OUT]
3. One CC to SRI P.SRI HARSHA REDDY, Advocate [OPUC]
4. Two CD Copies

PSK.

HIGH COURT

DATED:21/03/2025

JUDGMENT

WA.No.1133 of 2024



DISPOSING OF THE WRIT APPEAL WITHOUT COSTS

(7) MT 10/4/25